

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29491/2012

(Arising out of impugned final judgment and order dated 21/04/2010
in WP No. 2452/1990 passed by the High Court Of Judicature at
Allahabad at Lucknow)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

JAI PRAKASH @ JAI PRAKASH KHANNA & ORS

Respondent(s)

(Office report on default)

Date : 31/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBER]

For Petitioner(s)

Mr. Vikas Bansal, Adv.
Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra ,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Perusal office report dated 15.05.2014.

Learned counsel for the petitioner has not filed process fee
and spare copies for issuance of notice. Learned counsel submits
that process fee and spare copies have been filed. Registry is
directed to verify for issuing notice.

Signature Not Verified

Digitally signed by

(VINOD KUMAR)

(MALA KUMARI SHARMA)

Vinod Kumar

Date: 2014.08.06

20:17:28 IST

COURT MASTER

COURT MASTER

Reason: